

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.615/Del/2018  
Assessment Year : 2013-14

M/s CH2M Hill (India) Private Limited,  
2<sup>nd</sup> Floor, R-27,  
Pratap Market,  
Jangpura B,  
New Delhi – 110 014.  
PAN : AAECA3097N.

Vs. Deputy Commissioner of  
Income Tax,  
Circle-6(1),  
New Delhi.

(Appellant)

(Respondent)

Appellant by : None.  
Respondent by : Shri M. Barnwal, Senior DR.

Date of hearing : 24.12.2020  
Date of pronouncement : 24.12.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-44, New Delhi dated 24<sup>th</sup> November, 2017.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 22<sup>nd</sup> December, 2020 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 24<sup>th</sup> December, 2020.

**Sd/-**  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar